

GOVERNMENT OF INDIA  
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
**RAJYA SABHA**  
**STARRED QUESTION NO. \*189**  
TO BE ANSWERED ON 23.12.2022

**SAFEGUARDS AGAINST AADHAAR DATA COLLECTED  
BY PRIVATE ENTITIES**

**\*189. SHRI MOHAMMED NADIMUL HAQUE:**

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the KYC (Know Your Customer) of Aadhaar is done by private entities, if so, the details thereof;

(b) whether the data is collected and stored with no time limit in their servers, if so, the details thereof;

(c) whether any rules or directions have been made by Government to protect that data from being sold or being leaked through these private entities, if so, the details thereof; and

(d) whether any liability or penalty has been decided by Government in case Aadhaar data is violated by these private entities, if so, the details thereof?

**ANSWER**

MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI ASHWINI VAISHNAW)

(a) to (d): A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO RAJYA SABHA STARRED  
QUESTION NO.\*189 FOR 23.12.2022 REGARDING  
SAFEGUARDS AGAINST AADHAAR DATA COLLECTED BY PRIVATE ENTITIES**

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(a): Yes, Sir. Aadhaar authentication services, including e-KYC, are provided by both public and private entities. Such entities include telecom service providers, banks, e-sign service providers and regulated entities under Prevention of Money Laundering Act, 2002.

(b): No, Sir. The Aadhaar (Authentication and Offline Verification) Regulations, 2021 requires the requesting entities to maintain logs of authentication transactions for a period of two years, after which the logs are required to be archived for a period of five years, or by such number of years as may be required by laws or regulations governing the entity, whichever is later. Upon expiry of such period, the logs are to be deleted except for records required to be retained as per the order of a court not inferior to a High Court or for any pending disputes.

(c) and (d): Yes, Sir. The Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 provides that the Unique Identification Authority of India shall ensure the security of identity information as well as restriction on sharing information and take all necessary measures to ensure that information in its possession or control is secured and protected against access not permitted under the Act or regulation made thereunder. It also provides for penalties for non-compliance with the provisions of the Act.

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